



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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Thiruvananthapuram,
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29th September 2020

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13th Kanni 1196

1942 ആശ്വിനം 7
7th Aswina 1942

നമ്പർ
No.

2226

GOVERNMENT OF KERALA

Law (Legislation-A) Department

NOTIFICATION

No. 10683/Leg.A2/2020/Law.

Dated, Thiruvananthapuram,

28th September, 2020

12th Kanni, 1196

6th Aswina, 1942.

The following Ordinance promulgated by the Governor of Kerala on the 26th day of September, 2020 is hereby published for general information.

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.



ORDINANCE No. 50 OF 2020**THE KERALA PROVISIONAL COLLECTION OF REVENUES (AMENDMENT)
ORDINANCE, 2020**

Promulgated by the Governor of Kerala in the Seventy-first Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Provisional Collection of Revenues Act, 1985.

Preamble.—WHEREAS, the Kerala Provisional Collection of Revenues (Amendment) Ordinance, 2020 (40 of 2020) was promulgated by the Governor of Kerala on the 28th day of July, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by the Legislative Assembly of the State of Kerala during its session convened on the 24th day of August, 2020;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India, the said Ordinance will cease to operate on the 5th day of October, 2020;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Provisional Collection of Revenues (Amendment) Ordinance, 2020.

(2) It shall be deemed to have come into force on the 28th day of July, 2020.



2. *Act 10 of 1985 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Provisional Collection of Revenues Act, 1985 (10 of 1985) (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.

3. *Amendment of section 4.*—In the principal Act, in section 4, in clause (c) of subsection (2), for the words “one hundred and twenty days” the words “one hundred and eighty days” shall be substituted.

4. *Repeal and saving.*—(1) The Kerala Provisional Collection of Revenues (Amendment) Ordinance, 2020 (40 of 2020) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Ordinance.

ARIF MOHAMMED KHAN,
GOVERNOR.

